

COMMITTEE ON ASSURANCES

(FOURTH REPORT)

Presented on 28 March, 1957



LOK SABHA SECRETARIAT
NEW DELHI

March, 1957

(Price: 12 Naye Paise)

CONTENTS

	PAGES
Members of the Committee on Assurances	(iii)
I. Introduction	I
II. Sitzings of the Committee	I
III. Pending Assurances	I
APPENDIX—Statement of Pending Assurances.	5—II

LIST OF MEMBERS OF THE COMMITTEE ON
ASSURANCES

1. Shri K. S. Raghavachari—*Chairman.*
2. Shri Jaswantraj Mehta.
3. Shri T. B. Vittal Rao.
4. Shri K. A. Damodara Menon.
5. Shri A. E. T. Barrow.
6. Shri Anirudha Sinha.
7. Shri Radha Charan Sharma.
8. Shrimati Tarkeshwari Sinha.
9. Pandit Krishna Chandra Sharma.
10. Shri C. P. Matthen.
11. Sardar Iqbal Singh.
12. Shri Basanta Kumar Das.
13. Shri Bhupendra Nath Misra.
14. Shri R. Venkataraman.
15. Pandit Lingaraj Misra.

SECRETARIAT

- Shri S. L. Shakhder—*Joint Secretary.*
Shri A. S. Rikhy—*Deputy Secretary.*
Shri V. Narasimhan.—*Under Secretary*

REPORT

INTRODUCTION

I, the Chairman of the Committee on Assurances, having been authorised by the Committee present on their behalf, this fourth report of the Committee.

II

SITTINGS OF THE COMMITTEE

2. After the presentation of their Third Report on the 22nd December, 1956, the Committee held two sittings (namely, on the 22nd and 27th March, 1957) and reviewed the pending assurances.

III

PENDING ASSURANCES

3. In view of the fact that the Lok Sabha is to be dissolved shortly and a new House is to come into being, the Committee considered the procedure that should be adopted with respect to the assurances pending implementation.

4. Under rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha, a Parliamentary Committee which is unable to complete its work before the dissolution of the House may report to the House accordingly and its report and recommendations are to be made available to the new Committee for further action thereon.

5. In the light of this rule the Committee decided that they might select from among the pending assurances such of them as are of a substantial character and public importance and incorporate them in their report so as to enable the successor Committee of the new House to pursue them.

6. Accordingly they have selected certain specific assurances as listed in the Appendix and recommend that they may be implemented by Government.

7. The Committee, however, desire to emphasise that though a number of pending assurances have been recommended to be dropped on the ground that they have lost their utility either by lapse of time or because of their insubstantial character, that should in no way be construed to affect the forms for culling out assurances approved by the Committee and included in their First Report.

8. The Committee also recommend that the assurances given by Ministers on the Floor of the House during the current Session may be treated as pending implementation by Government.

NEW DELHI,
The 28th March, 1957.

K. S. RAGHAVACHARI,
Chairman, Committee on Assurances.

APPENDIX

APPENDIX

(See para 6)

Statement of Pending Assurances

Sl. No.	Date and reference	Subject	Promise made
---------	--------------------	---------	--------------

TENTH SESSION

MINISTRY OF IRRIGATION AND POWER

- 1 Starred Question No. 4 dated the 25th July, 1955 by Shri Punnoose. Asking : (a) the value of surplus plant and machinery at present with the various River Valley Projects, being executed by the Central Government. (b) who was responsible for the purchase of these surplus stores; and (c) the action taken to prevent recurrence of such instances. (a) to (c). Information promised later.

ELEVENTH SESSION

MINISTRY OF INFORMATION AND BROADCASTING

- 2 Starred Question No. 185 dated the 24th November, 1955 by Shri Bhakt Darshan. Asking whether copies of the rules regarding the recognition of Indian & Foreign Press Correspondents as amended, will be laid on the Table of the House. A copy of the revised rules will be placed on the Table of the House.

TWELFTH SESSION

MINISTRY OF FOOD & AGRICULTURE

- 3 U.S.Q. No. 390 dated 14-3-1956 by Shri Bhakt Darshan. Asking whether a copy of the scheme which was being considered for the rehabilitation of gypsies will be laid on the Table of the Sabha. Promised to lay a statement regarding the schemes finally decided and sanctioned on the Table of the House.

MINISTRY OF HOME AFFAIRS

- 4 Unstarred Question No. 157 dated the 28th February, 1956 by Sarvaswari Thimmaiah and B. S. Murthy. Asking whether Government will lay on the Table of the House a statement showing the number of Scheduled Castes and Scheduled Tribes in various statutory Bodies. Promised to lay the information on the Table of the House.
-

Sl. No.	Date and reference	Subject	Promise made
5	Unstarred Question No. 1715 dated the 3rd May, 1956 by Shri Ram Krishan.	Asking : (a) whether the rules relating to allowance of Ministers have been finalised; and (b) if so, whether a copy of the rules will be laid on the Table of the House.	(a) and (b). Promised to lay the copy of rules, when finalised, on the Table of the House.

MINISTRY OF IRRIGATION & POWER

6	U.S.Q. No. 2167 dated 17-5-1956 by Shri Nambiar.	Asking : (a) the Statewise figures of additional contemplated and actual contents (in Million cubic feet or in acre feet) of Reservoirs of major irrigation schemes included in the First Five Year Plan; and (b) the contemplated and actual Statewise figures of discharge let down the canals taking off from the major irrigation schemes mentioned above.	(a) and (b). Promised to lay the information on the Table of the House.
---	--	--	---

MINISTRY OF LABOUR

7	Discussion on 27-4-1956 on establishment of Wage Board and framing of Rules under Working Journalists Act.		Promised to place the rules on the Table of the Sabha during the current session.
---	--	--	---

MINISTRY OF PRODUCTION

8	Starred Question No. 10, dated the 16th February, 1956 by Shri Barman	Asking : (a) the policy and the constitution of the Industrial Management Pool; and (b) the estimated needs of personnel during the Second Plan period and the trained personnel which the Ministry hopes to pool.	(a) and (b). Promised to place on the Table of the House a copy each of the two schemes under consideration in this respect and also the estimates of personnel.
9	Unstarred Question No. 852 dated the 10th April, 1956 by Shri Ramnanda Das.	Asking : (a) the amount of money spent in 1955-56 for the development of Cottage Industry under the head : (i) Leather, (ii) Footwear, (iii) tanning, (iv) handlooms, and (v) khadi; and (b) the amount proposed to be spent in 1956-57 by way of grant, loan and subsidy.	(a) and (b). Promised to lay the information on the Table of the House.

Sl. No.	Date and reference	Subject	Promise made
THIRTEENTH SESSION			
MINISTRY OF EDUCATION			
10	Starred Question No. 417 dated the 28th July, 1956 by Sardar Iqbal Singh and Sardar Akarpuri and supplementary question by the former.	Asking the steps taken by Government for implementing the recommendations of the All India Council for Secondary Education as approved by the Central Advisory Board of Education, that provision should be made for the compulsory study of three languages at the Secondary stage of education.	The matter is under consideration.
		Asking whether any State Government has replied to the communications of the Government inviting their views on the subject.	Information promised after consideration of all the replies.
11	Unstarred Question No. 410 dated the 3rd August, 1956 by Shri N. M. Lingam	Asking the progress achieved so far in implementing the recommendations of the Secondary Education Reorganisation Commission in regard to the conversion of the existing High Schools into Higher Secondary and Multipurpose schools.	Up-to-date information promised later.
12	Starred Question No. 1022 dated the 13th August, 1956 by Shri Saddhan Gupta and Shri Gidwani.	Asking the main features of the report submitted by the Public Service (Qualifications and Recruitment) Committee.	Promised to lay a copy of the report on the Table of the House.
13	Unstarred Question No. 1420 dated the 7th September, 1956 by Shri Ram Krishan.	Asking : (a) whether all the non-Hindi speaking States have made Hindi compulsory at the Secondary School stage; (b) if not, the names of such non-Hindi speaking States which have not made Hindi compulsory at the Secondary stage; and (c) the reasons for delay.	(a) to (c). Information promised later.
MINISTRY OF FINANCE			
14	S. Q. No. 117, dated 18-7-56 by Sardar Iqbal Singh and Sardar Akarpuri.	Asking : (a) Whether any decision for making an expert enquiry into the possibilities of setting up fiscal monopolies with a view	(a) and (b). This recommendation is still under active examination.

Sl. No.	Date and reference	Subject	Promise made
		to augmenting public revenues has since been taken; and	
		(b) if so, the nature thereof.	
15	Unstarred Question No. 1626 dated the 11th September, 1956 by Shri K. K. Basu.	Asking the number of Organisations owned wholly or with majority of shares by the Union Government or autonomous corporations whose accounts are not audited by the Comptroller and Auditor General.	Information promised later.
MINISTRY OF HOME AFFAIRS			
16	Starred Question No. 888 dated the 8th August, 1956 by Shri Kamath.	Asking whether a copy of the Draft Constitution for the State of Jammu and Kashmir, to be placed before the Constituent Assembly of that State shortly, will be laid on the Table of the House.	The proceedings of the Constituent Assembly will be laid on the Table of the House when received.
17	Starred Question No. 1265 dated the 22nd August, 1956 and supplementary question by Shri D. C. Sharma.	Asking as to when the report of the Language Commission will be placed on the Table of the House.	Promised to place at as early a date as possible.
	Supplementary Question by Seth Govind Das.	Asking as to how it can be guaranteed that the Parliamentary Committee which is going to be formed to examine the Report of the Language Commission will be appointed during this Session, so as to enable the Report to be discussed during the next Session.	Promised to appoint the Committee at the earliest possible date.
MINISTRY OF IRRIGATION AND POWER			
18	Starred Question No. 1655 dated the 1st September, 1956 by Shri L. N. Misra.	Asking the economy and improvement brought about in the use of plants and machinery used in river valley projects in the light of the findings and recommendations of the Plant and Machinery Committee.	Information promised later.

Sl. No.	Date and reference	Subject	Promise made
MINISTRY OF N. R. & S. R.			
19	Starred Question No. 124 dated the 18th July, 1956 by Shri Sadhan Gupta and Shri Wodeyar.	Asking : (a) whether there is any proposal to set up an oil refinery in the public sector; (b) if so, when and where; and (c) the extent to which participation of private enterprise will be allowed in the venture.	(a) to (c). These matters are under Government's consideration.
PLANNING COMMISSION			
20	Starred Question No. 204 dated the 24th July 1956 Supplementary question by Shri Dhulekar.	Asking whether any Committee has been appointed by the Ministry of Health to deal with the question of Indigenous System of Medicine.	Promised to place before the House the report of the Committee headed by the Health Minister, Saurashtra.
FOURTEENTH SESSION			
MINISTRY OF EDUCATION			
21	Starred Question No. 791 dated the 4th December, 1956 by Shri A. K. Gopalan.	Asking whether audit report for the last four years on the accounts of the State and Central Social Welfare Boards, will be laid on the Table of the House.	Promised to lay reports for the years 1953-54 and 1954-55 on the Table of the House.
22	Starred Question No. 1121 dated the 12-12-56, by Dr. Ram Subhag Singh.	Asking: (a) Whether Government have sought any information regarding ruins of a Buddhist temple of the 7th Century from the Archaeological Department of the U.S.S.R.; and (b) if so, the information that has been received.	(a) and (b). Information promised.
23	Unstarred Question No. 1226 dated 20-12-56, by Shri H. R. Nathani.	Asking the expenditure incurred by the Centre on each University from 1947-48 to 1955.	Promised to lay the information on the Table of the House.
MINISTRY OF FINANCE			
24	Starred Question No. 1117 dated 12-12-56 by Shri Tulsidas.	Asking : (a) the total investment by the Life Insurance Companies in Government Securities, Shares, Loans, Stocks, etc. as on the 19th January, 1956;	(a) to (d). Promised to lay the information on the Table of the House.

Sl. No.	Date and reference	Subject	Promise made
		(b) the additional investment in respect of the same made by the Life Insurance Corporation upto the 31st October, 1956;	
		(c) the total investment of funds by the Corporation in the Govt. and semi-Govt. bodies upto the 31st October, 1956; and	
		(d) the total investment of funds in the industries in the private sector upto the 31st October, 1956.	

MINISTRY OF INFORMATION & BROADCASTING

- 25 Unstarred Question No. 768 dated the 10th December, 1956 by Shri Bheekha Bhai. Asking:
- (a) the main recommendations of the Press Commission accepted by Government;
- (b) the recommendations rejected by Government with reasons for rejections; and
- (c) the recommendations accepted but not implemented as yet.
- (a) to (c). The factual position is being revised in the light of subsequent developments and a statement will be laid on the Table of the House.

MINISTRY OF PRODUCTION

- 26 Unstarred Question No. 1050 dated the 18-12-56 by Shri T. B. Vittal Rao. Asking:
- (a) how many new production centres for village industries have been opened and financed by the Khadi Board since its inception giving their locations and the names of industries started in each of these centres; and
- (b) how many new production centres for village industries are proposed to be opened during the current financial year (giving figure for each village industry).
- (a) and (b). Information is being collected.

Sl. No.	Date and reference	Subject	Promise made
---------	--------------------	---------	--------------

MINISTRY OF HEAVY INDUSTRIES

- 27 Starred Question No. 99 Asking:
- dated the 16th November, 1956 by Shri Ram Krishan, Dr. Ram Subhag Singh and Shri Shivananjappa.
- (a) whether the scheme for setting up a plant for manufacturing raw film in India has been finalised;
- (b) if so, the main features of the scheme;
- (c) whether it is a fact that East Germany has offered to provide experts and give the necessary facilities in this regard;
- (d) if so, whether the offer has been accepted; and
- (e) if accepted the nature of the advice and facilities to be provided.
- (a) to (e). Promised to place full details on the Table of the House.